

**GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO 5253  
TO BE ANSWERED ON 05.04.2017**

**UNSC MEMBERSHIP**

**5253. SHRI RATTAN LAL KATARIA:**

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) whether India and other G4 nations have offered to initially forgo veto power as permanent members of UNSC;**
- (b) if so, the details thereof;**
- (c) whether inter-Governmental negotiations on UN Security Council reforms are in progress;**
- (d) if so, the details thereof;**
- (e) whether G4 Group have rejected suggestions to create a category of longer term for elected members of UNSC as a play to block adding new permanent members;**
- (f) if so, the details thereof;**
- (g) whether a clause in the agreement that offer to give up veto power initially will be discussed during a review of the UNSC meeting; and**
- (h) if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS  
(SHRI M.J. AKBAR)**

**(a) to (h) Government is of the view that India has all the credentials to be a permanent member of a reformed and expanded Security Council that reflects contemporary global realities.**

**A series of initiatives, through both the bilateral and multilateral platforms continue to be taken in pursuance of our permanent membership in a reformed and expanded Security Council. India has been working alongside other reform oriented countries and groupings including the G-4 (India, Japan, Brazil and Germany) towards this end.**

**The UN General Assembly, under its agenda on '*Question of equitable representation on and increase in the membership of the Security Council and other matters related to the Security Council*' has been debating and discussing the issue of UNSC reforms in the Inter-governmental Negotiations (IGN) process. In a submission to the IGN, the G-4 has proposed an expansion in both the permanent and non-permanent membership of a reformed and expanded UN Security Council. The G4 has been underlining the principle of non-discrimination between current and new permanent members in an expanded Security Council. The G-4, has also proposed that new permanent members would as a principle have all the responsibilities, obligations as well as prerogatives of the current permanent members.**

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